

(v) *Steps to provide sufficient number of Urdu teachers to schools and arrangements for conducting examination in Urdu in Delhi Schools.*

SHRI ZAINUL BASHER (Ghazi-pur): Delhi has substantial number of Higher Secondary and Senior Higher Secondary Schools in which the provision has been provided for the Urdu-speaking students to take their education through Urdu medium. It has come to my notice that there are many Schools including the Girls' School where required number of Urdu teachers is not posted. In some of the Schools, the teachers appointed on the vacancies of Urdu Teachers do not know Urdu themselves. Due to this, a large number of students who have offered Urdu medium have suffered and are suffering.

It has also been pointed out to me that the examination papers for the Urdu medium students are not provided in Urdu language. The Delhi Education Department has made a provision for the translation of these papers in Urdu at the time of the examination but this practice is hardly followed. The Urdu medium students feel it very difficult to read the papers and they cannot do well in answering these papers.

It has also come to my knowledge that the Urdu medium answer books are being sent to the examiners who do not know Urdu, the result is, they cannot examine the question papers properly and the students of Urdu medium area at a loss in this respect too. I, therefore, urge upon the Government to take immediate action to correct the situation by providing sufficient number of Urdu Teachers to the Schools, to arrange for the question papers in Urdu and to see to it that Urdu medium answer books are being sent to the examiners who know Urdu.

(vi) *Reported indefinite strike by Class III and IV employees of L.I.C. and latest Supreme Court judgment on bonus to these employees*

SHRI SUNIL MAITRA (Calcutta North East): On April 2, 1981, the Supreme Court by an order stayed the operation of the Government notification dated February 2, 1981, in the matter of LIC Employees' Bonus and DA. The Supreme Court further directed the Government of India and LIC to make payment of DA and bonus to all Class III and Class IV employees in terms of 1974 settlements.

The fact that all Class III and Class IV employees of LIC are on indefinite strike on and from April 2, 1981 is a matter of grave concern. The indefinite strike was imposed on the LIC employees by the Government's obdurate attitude in not complying with the earlier judgment of the Supreme Court dated 10-11-1980. The latest order of the Supreme Court given on 2-4-1981 vindicates the stand of the employees. I urge upon the Hon'ble Minister of Finance to make a statement in the House stating that the payments would be made forthwith in due compliance of the Supreme Court Order.

PROF. MADHU DANDAVATE: (Rajapur): I raise on a point of order.

MR. DEPUTY-SPEAKER: You should ask for my permission.

PROF. MADHU DANDAVATE: I raise a point of order regarding what he has said under Rule 377 just now.

MR. DEPUTY-SPEAKER: You need my permission to raise a point of order.

PROF. MADHU DANDAVATE: To raise a point of order, permission is not necessary. Please excuse me. I am not seeking permission to raise a point of order. For that, permission is not needed at all.

MR. DEPUTY-SPEAKER: Permission is needed on this. When there is no discussion, when there is vacuum in between two stages, you have to take my permission to raise point of order.

MR. DEPUTY-SPEAKER: The next item is "Communications".

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS SHRI P. VENKTATASUBBAIAH): There is a vacuum there. I know that he need not take my permission.

(*Interruptions*)

MR. DEPUTY-SPEAKER Professor, do you want to raise a point of order?

PROF. MADHU DANDAVATE: I want to raise a point of order, with your permission.

MR. DEPUTY-SPEAKER: I am permitting you.

PROF. MADHU DANDAVATE: With the good offices of the Minister.

MR. DEPUTY-SPEAKER: No, no. You have got to take the permission. That is the rule.

PROF. MADHU DANDAVATE: My point of order is that the matter which the Hon. Member just now raised, was also raised at 12 O'Clock when the Speaker was in the Chair. And at that time, Shri Indrajit Gupta had requested that the Supreme Court has already delivered the judgment and, in terms of that judgment, it is obligatory on the part of the Government to make the payment of bonus to Class III and Class IV employees of LIC. At that time, he gave the reply. It is on record that "We will examine the matter". As far as the judgment of the Supreme Court is concerned, it is not left to the option of the parties concerned to examine or consider. It is obligatory on the part of the parties to the dispute to see that it is implemented. Therefore, my point of order is this. Is it not obligatory on the part of the Government . . .

MR. DEPUTY-SPEAKER: Point of order under what rule, Sir?

PROF. MADHU DANDAVATE: Under rule 376. We have learnt it

by heart; having stayed here for eight to ten years, we remember all that. My point of order is under rule 376. Is it not obligatory on the part of the Government to see that the judgment of the Supreme Court is implemented? That is exactly what he has raised through 377...

MR. DEPUTY-SPEAKER: I was also in the House. This was raised by Mr. Indrajit Gupta during Zero Hour. I remember the Speaker saying that he cannot direct the Government to make a statement. That is what I also tell you now on your point of order.

PROF. MADHU DANDAVATE: Please see the record. I can reproduce the words. My memory may not be as sharp as yours. Still I remember . . .

MR. DEPUTY-SPEAKER: The speaker said . . .

PROF. MADHU DANDAVATE: After that, the Minister said that 'the matter is under examination'. You can check up from the record.

MR. DEPUTY-SPEAKER: Then you can raise it tomorrow. (*Interruptions*) I cannot go into the decision of the Speaker or the ruling of the Speaker, whatever he has said. I heard the Speaker saying that he cannot direct the Government to make a statement.

PROF. MADHU DANDAVATE: Anyway, your advice or direction to me is that I should postpone the point of order. All right. I will raise it tomorrow.

MR. DEPUTY-SPEAKER: Next item.

—
15.12 hrs.

DEMANDS FOR GRANTS, 1981-82—
contd.

Ministry of Communications—contd.

MR. DEPUTY-SPEAKER: Mr. Arjun Sethi to continue his speech.

SHRI ARJUN SETHI (Bhadrak): Mr. Deputy-Speaker, Sir, yesterday I was pointing out some of the specific